

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6559  
ANSWERED ON:07.05.2013  
CONSTRUCTION ON GRAM SABHA AND AGRICULTURAL LAND  
Rathod Shri Ramesh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a task force was constituted in 2011 to check illegal construction on the Gram Sabha and agricultural lands in the NCT of Delhi;
- (b) if so, whether the Municipal Corporation of Delhi/Delhi Development Authority sanction plans for construction in Delhi, without which it is unauthorised;
- (c) if so, the details thereof;
- (d) whether it is the duty of the police to inform the agency concerned about the illegal activities in an area; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Yes Madam, the Government of NCT of Delhi had, vide Order No. F-27/SDM/KG/2010/96 dated 30.03.2011, constituted a Sub-Division Level Special Task Force for each Sub-division of each district of Delhi to check illegal construction.
- (b) & (c): The plan is sanctioned only when the site is part of any approved layout plan.
- (d) to (e): The role of the Delhi Police with regard to illegal activities is to inform the land-owning agencies. Police also takes action to stop construction and seize construction material on notice received from civic agencies.